

Kerala Gazette No. 22 dated 30th May 2017.

PART I



GOVERNMENT OF KERALA

Finance (Establishment-D) Department

NOTIFICATION

No. Estt.D1/8/2017-Fin.(E 386514).

*Dated, Thiruvananthapuram, 30th March, 2017
16th Meenam, 1192.*

The following draft of the vesting order and scheme, which the Government of Kerala propose to issue and settle in exercise of the powers conferred by sub-section (1) of Section 4 and sub-section (1) of Section 5 of the Charitable Endowment Act, 1890 (Central Act 6 of 1890), is hereby published as required by rule 3 of the Charitable Endowments (Kerala) Rules, 1966 for the information of all persons likely to be affected thereby.

Notice is hereby given that the said draft will be taken up for consideration on or after the sixtieth day from the date of publication of this notification and that any objections or suggestions which may be received from any person with respect to the said draft before the expiry of the period specified above will be considered by the Government. Objections and suggestions, if any, shall be addressed to the Secretary to Government of Kerala, Finance (Establishment-D) Department, Government Secretariat, Thiruvananthapuram.

Draft Vesting Order

In exercise of the powers conferred by sub-section (1) of Section 4 of the Charitable Endowments Act, 1890 (Central Act 6 of 1890), the Government of Kerala hereby order that the property specified in column (2) of the Schedule appended herewith belonging to the Endowment mentioned in column (1) thereof, shall be vested with the Treasurer of Charitable Endowments, Kerala and under sub-sections (1) and (3) of section 5 of the said Act, the Government of Kerala

hereby settle the following scheme for the administration of the said property and appoint the date of publication of the final notification to be the date on which the said Scheme shall come into operation, namely:—

Draft Scheme

1. The Endowment may be called “K. Padmavathy Memorial Endowment”.
2. The corpus of the Endowment shall consist of ₹ 30,000 (Rupees Thirty Thousand only) and shall be vested with the Treasurer of Charitable Endowments, Kerala.
3. The corpus of the Endowment shall be invested in any long term securities of the Government of India or the Government of Kerala or in any of the securities approved by the Government of Kerala.
4. The President of Souhruda Gramom Residence Association (SGRA), Pravachambalam, Nemom P. O. (Reg. No.206/2008) shall be the Administrator of the fund.
5. The annual interest accruing on the fund shall be utilised during the succeeding year for awarding a prize to a student who secure the highest marks in the first attempt in the final examination of 10th Standard in State Syllabus during the previous year, from the Souhruda Gramom Residence Association (SGRA), (Reg. No. 206/2008), Nemom, Thiruvananthapuram.
6. The prize shall be awarded on the annual day celebration or any other suitable occasion as decided by the Administrator and thereafter the fact of such award with relevant particulars shall be published in the notice board of the Residence Association for information of the public. The Administrator shall intimate Smt. Girija Pradeep (or a senior member in her family), ‘Prayag’, SGRA-No.116, Paaloorakonam, Souhrudagramom, Nemom P. O., Thiruvananthapuram, the names and other particulars of the recipients of the highest marks and also invite to attend the occasion.
7. If in any year more than one student is found eligible for the prize by securing the same marks, then the amount of the prize shall be equally divided among them.
8. Requisition for payment of annual interest shall be sent by the Administrator at any time not later than two months prior to the date fixed for the award of the prize and the Treasurer of Charitable Endowments shall there upon arrange to place the annual interest at the disposal of the Administrator.

9. If in any year the interest is not utilised as provided in clause 5 above or if the prize is not awarded owing to the non-availability of a suitable candidate or for any other reason or if any surplus is left after awarding the prize, such amount shall be added to the corpus of the fund by the Treasurer of Charitable Endowments unless its payment is allowed by the Treasurer in exceptional cases on the specific recommendation of the controlling authority specified in clause 10 of the Scheme.
10. If any doubt or dispute arises regarding the meaning or interpretation of the provisions of the Scheme, it shall be referred to the Executive Committee of the Residence Association, whose decision thereon shall be final.

SCHEDULE

<i>Name of Endowment</i>	<i>Details of Property</i>
1	2
K. Padmavathy Memorial Endowment	₹ 30,000 (Rupees Thirty Thousand only)

By order of the Governor,

DR. K. M. ABRAHAM,
Additional Chief Secretary to Government.